

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 1046 of 2019

In the matter of:

Prayag Polytech Ltd.

....Appellant

Vs.

Purbanchal Trade and Industries Ltd.

....Respondent

**For Appellant: Ms. Shreya Jain, Mr. R. Jawaharlal, Mr. Sidarth Bawa
and Mr. Shyamal Anand, Advocates**

For Respondent: Counsel appeared but did not mark appearance

ORDER

14.02.2020: The learned Counsel for Appellant is submitting that although Respondent is NBFC, the Acts complained of were beyond the purview of the Certificate issued. The question is whether we can investigate, whether or not particular Act is within the four corners of the Certificate of Registration as NBFC. Parties to be heard in this regard.

List the appeal in 'Orders' category on **18th March, 2020.**

**[Justice A.I.S Cheema]
Member (Judicial)**

**[Justice Venugopal M.]
Member (Judicial)**

**[Kanthi Narahari]
Member (Technical)**

ha/gc